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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.949/93

Date of decision: 13.05.1993.

Shri Kamal Singh

...Petitioner

Versus

Union of India & Another

...Respondents


Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)


For the petitioner

None

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

This case had come up for admission on 3.5.1993 when it was adjourned to 13.5.93. Today when the case was called out none appeared for the petitioner. We have perused the O.A. The services of the petitioner in this case were disengaged in June, 1987 while the O.A. has been filed on 29.4.1993. The cause of action also arose in Muzzaffarnagar which comes under the territorial jurisdiction of the Allahabad Bench. The O.A. is, therefore, dismissed as barred by limitation under Section 21 of the Administrative Tribunals Act, 1985, as also on account of being outside the jurisdiction of the Principal Bench.


(J.P. SHARMA)
MEMBER(J)


(I.K. RASGOTRA)
MEMBER(A)

San.